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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 4/10/NCLT/AHM/2017

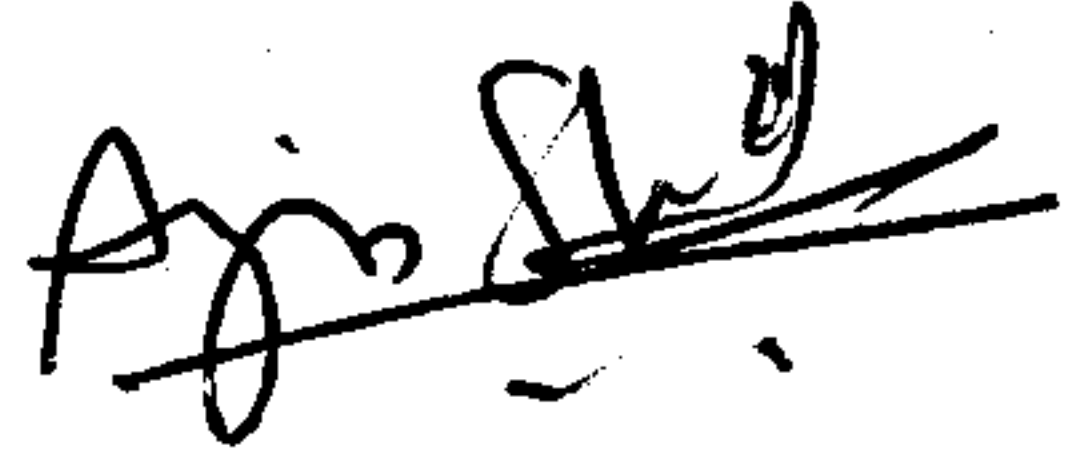
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

Name of the Company: Gujarat Oleo Chem Ltd.
V/s.
IDBI Bank Ltd.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARJUN R. SHETH	ADVOCATE & SOLICITOR	CORPORATE APPLICANT	
2.				

ORDER

Learned Advocate Mr. Arjun Sheth present for Corporate Applicant. None present for Creditors.

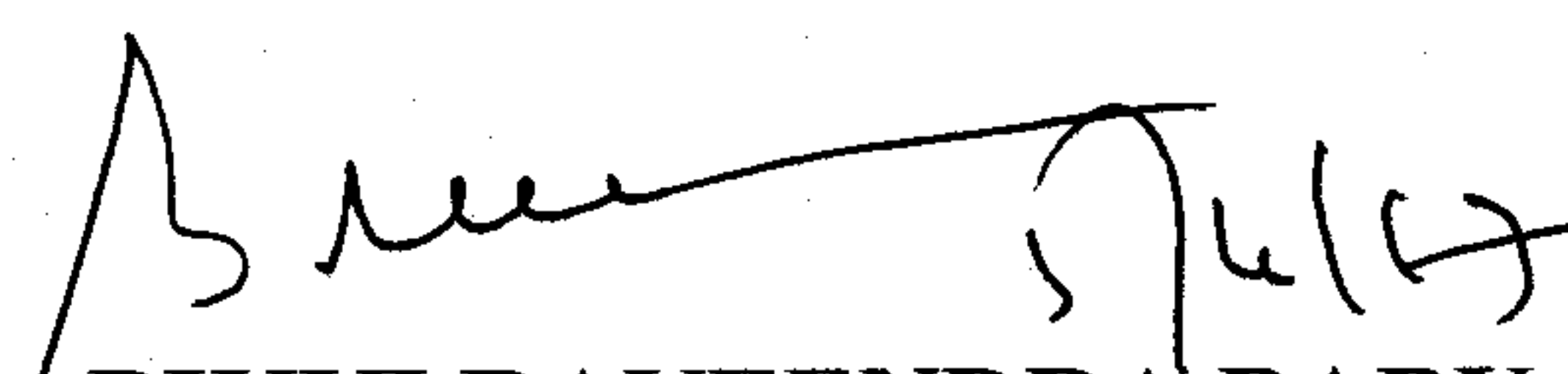
This petition filed on 02.02.2017, represented on 30.03.2017.

Listed today for hearing before this Adjudicating Authority.

On perused of the petition it is noticed that instruction in respect of Annexure VI(C) not fully complied with. Affidavit filed by the petitioner not containing the details. The petitioner not filed the record of proceedings before BIFR in MA no. 155/BC/2016 in case no. 5/2007 and 61/2011. Notice on this petition not given to the Financial creditors and Operational Creditors.

Petitioner is directed to rectify above said defects within seven days and the same is informed to the counsel for Applicant who is present in the Court.

List the matter on 12.04.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of April, 2017.